

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00367/2019
Chandigarh, this the 12th day of April, 2019

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

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1. Jai Kumar S/o Sh. Ashok Kumar, aged about 33 years, R/o 1420, Vikas Nagar, Mauli Jagran, Chandigarh. UT (Group- C post) – 160101.
2. Ikdeep Singh, S/o Sh. Hardeep Singh, aged about 38 years, R/o 729, Phase-2, Urban Estate, Dugri, Ludhiana (Punjab) (Group C)post) – 141001.
3. Naveen Kumar s/o Sh. Guddu Ram, aged about 29 years, R/o 361, ward No. 8, Tohana, Faridabad (Haryana) (Group C post) – 125120.

....Applicants

(Present: Mr. Vikas Kathulia, Advocate)

Versus

1. The Secretary Technical Education, U.T. Chandigarh at U.T. Secretariat, Sector 9, Chandigarh – 160009.
2. The Director, Technical Education, U.T. Chandigarh at Punjab Engineering College Sector 12, Chandigarh – 160011.
3. Principal, Industrial Training Institute for women, Sector 11-C, Chandigarh – 160011.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 060/00661/2019 is allowed and the applicants are allowed to join together to file a single O.A.
2. At the very outset, learned counsel suffered a statement at the Bar that the applicants would be satisfied if a direction is issued to the respondents to take a call on his legal notice and decide the same in the light of ratio laid down in the relied upon

cases on the same issue in the same very department, as indicated therein.

3. Considering the limited prayer made by the learned counsel, we deem it appropriate to direct the respondents to consider and decide the legal notice dated 17.09.2018 (Annexure A-6) served upon by the applicants, in accordance with the law laid down in the relied upon cases, by passing a reasoned and speaking order within a period of six week from the date of receipt of a copy of this order. Ordered accordingly.

4. The order so passed be duly communicated to the applicants. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 12.04.2019